

(2019) 02 CHH CK 0295

Chhattisgarh High Court

Case No: MCC NO. 149 Of 2019

Dinesh Kumar Pandey

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: Feb. 19, 2019

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Kishore Narayan, Sunita Jain

Final Decision: Allowed/Disposed Of

Judgement

P. Sam Koshy, J

1. The present MCC has been filed seeking modification of the order dated 18.01.2019 passed by this court in WPS No.359 of 2019.
2. The modification sought for is only to the post on which the petitioner was working which inadvertently in the order dated 18.01.2019 has been reflected as ""Sub Engineer"" whereas, it ought to had been ""Assistant Draftsman"".
3. According to the counsel for the petitioner, in the writ petition the post of petitioner was clearly mentioned as ""Assistant Draftsman"" but due to inadvertence while disposing of the writ petition the post of petitioner has been reflected as ""Sub Engineer""
4. The prayer is not opposed.
5. Accordingly, the order dated 18.01.2019 passed in WPS No.359 of 2019 shall stand modified to the extent that in the second line of paragraph-1 of the said order dated 18.01.2019, the post ""Sub Engineer"" shall be read as ""Assistant Draftsman"".
6. Accordingly, the MCC stands allowed and disposed of.

7. Let copy of this order be made part of the records of WPS No.359 of 2019.